

Satpal Vs. Kiran Gupta & Ors.

25/06/2020

Pr: Sh. Sandeep Mandar, Ld. Counsel for the plaintiff.
Sh. Vikas Sharma, Ld. Counsel for the defendants.

Submissions are heard. It is informed by learned counsel for defendants that the defendants are being aggrieved by the ad-interim order passed on the last date of hearing and also that he has already supplied the written statement alongwith the documents to the opposite learned counsel. However, learned counsel for plaintiff has submitted that he has not gone through the same as the same were supplied today itself in the morning and the plaintiff needs sometime to file a rejoinder with respect to the same.

It is argued by learned counsel for defendants that the transaction has already been completed as all the terms and conditions of the transaction have already been fulfilled, completed and complied with by the defendants way back in the year 2017 and there is nothing to be done further in respect to the same as the defendants no. 1 and 2 have become absolute owner of the property in question and the present suit has been filed on the basis of false and fabricated submissions. It is further argued by him that defendants no. 1 and 2 have entered into a Bayana Agreement with the third party and in case the ad-interim order is not vacated, then the Bayana Agreement of defendants no. 1 and 2 with the third party shall become infructuous and it will consequently be a huge monetary loss for them.

Taking into consideration the submissions, the matter is hereby kept for further proceedings on 29/07/2020. In the meanwhile the parties are at liberty to file their written submissions if any alongwith the documents if any.

Ahlmad of the court of the undersigned is directed to upload this order on the official website.

Niyay Bindu
SCJ-Cum-RC/North West
Rohini/Delhi
25/06/2020

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25/06/2020

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Sh. Vikas Sharma, Ld. Counsel for the defendants.

Submissions are heard. It is informed by learned counsel for defendants that the defendants are being aggrieved by the ad-interim order passed on the last date of hearing and also that he has already supplied the written statement alongwith the documents to the opposite learned counsel. However, learned counsel for plaintiff has submitted that he has not gone through the same as the same were supplied today itself in the morning and the plaintiff needs sometime to file a rejoinder with respect to the same.

It is argued by learned counsel for defendants that the transaction has already been completed as all the terms and conditions of the transaction have already been fulfilled, completed and complied with by the defendants way back in the year 2017 and there is nothing to be done further in respect to the same as the defendants no. 1 and 2 have become absolute owner of the property in question and the present suit has been filed on the basis of false and fabricated submissions. It is further argued by him that defendants no. 1 and 2 have entered into a Bayana Agreement with the third party and in case the ad-interim order is not vacated, then the Bayana Agreement of defendants no. 1 and 2 with the third party shall become infructuous and it will consequently be a huge monetary loss for them.

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